

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 610**  
**IB-804/ND/2022**  
**IA/2153/2024**

**IN THE MATTER OF:**  
**Bank of Maharashtra**

**...PETITIONER**

**Vs.**

**Mr. Shakti Soni**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 24.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant/FC** :Adv. Raman Tomar

**For the RP** :Ms. Nibruti Samal, Mr. Rupesh  
Choudhary, Advs.

**For the Respondent** :

**ORDER**

**IA/2153/2024**

Ld. Counsel on behalf of the Resolution Professional is present. None appears on behalf of the Personal Guarantor at the time of hearing of the matter. On the last date of hearing i.e. 12.06.2024 also, no one had appeared on behalf of the Personal Guarantor. In view of this, the Personal Guarantor is set *ex parte*. Ld. Counsel on behalf of the Financial Creditor is present and submitted that they do not wish to file any reply to the report filed by the Resolution Professional. In view of this, list the matter for consideration of the report of the Resolution Professional on **02.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**